High Court of Jammu and Kashmir at Jammu

ORDER

99/GS Dated: 21-04-201 No:

Whereas one Shri Abid Yousuf Bhat S/o Shri Mohammad Yousuf Bhat R/o Goripora, Noorbagh, Srinagar along with seven others were engaged as Research Assistants in the High Court of Jammu and Kashmir vide High Court Order No.1187 dated 31.01.2017.

Whereas the select list was duly uploaded on the website of the High court and also published in the leading newspapers.

Whereas the engagement order required, all the selected candidates to furnish an undertaking before the under-signed as per Schedule-I of guideline No.8 notified vide Notification No.578 dated 30.08.2016.

Whereas said Shri Abid Yousuf Bhat did not furnish the requisite undertaking nor did he join as Research Assistant in High Court of J&K.

Whereas notice dated 23.02.2017 was issued under registered cover asking him to join within seven days. Despite the receipt of notice by the said Shri Abid Yousuf Bhat on 04.03.2017 has not joined till date and it appears that he is not interested in taking up the job as Research Assistant.

Keeping in view the facts mentioned above, the engagement of Shri Abid Yousuf Bhat, as Research Assistant made vide High Court order No. 1187 dated 31.01.2017, is hereby cancelled.

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Further, sanction is hereby accorded to engagement of Ms. Nazia Rashid D/o Mr. Abdul Rashid Kakroo r/o Bemina, Srinagar, who falls next in merit list and she is engaged as Research Assistant in High Court of J&K, on consolidated honorarium of Rs. 15000/- per month on the following conditions:-

- The engagement will be purely on contractual basis initially for a period of one year and shall be governed as per the guidelines issued by the High Court vide Notification No.578 dated 30.08.2016 which has been duly notified in the Government Gazette and up-loaded on the official website of the High Court.
- 2. The selected candidate shall furnish an undertaking before the Registrar General in terms of guideline No.8 of Notification No.578 dated 30.08.2016, as per Schedule-I of the Guidelines under reference, within seven days from the date of order failing which he/she shall not be allowed to take up the assignment.

By order

(Saniav Dhar) (I/C) Registrar General Dated:-

3337-50/625 No:-

Copy of above forwarded to the :-

Principal Secretary to the Hon,ble Chief Justice High Court of Jammu and Kashmir.
 Secretary to Hon'ble Mr. Justice

.....for placing the same before His Lordship Hon'ble the Chief Justice/ Hon'ble Judge, for kind information of His Lordship.

- Registrar Vigilance High Court of J&K.
- 4. Registrar Judicial, High Court Wing, Jammu /Srinagar. for information and necessary action please.
- In-charge, NIC for uploading the same on the website of the High Court.
 Mr. Abid Yousuf Bhat S/O Sh. Mohammand Yousuf Bhat R/o Goripora, Noorbagh, Srinagar

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Ms.

..... for information and necessary action

(I/C) Registrar Ger